IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6
(IB)-45(PB)/2018

IN THE MATTER OF:
M/s. Nupur Finvest Pvt. Ltd. .... Applicant/Petitioner
v.
Unnati Fortune Holdings Pvt. Ltd. ..... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.03.2020

Coram:
SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the applicant Mr. Kanishk Khetan, Mr. Nipun Gautam, Advs. for RP

ORDER

IA-1629(PB)/2020

This is an application filed by the Resolution Professional seeking extension of CIRP period for another 90 days in addition to 330 days expired on 29.02.2020 based on the CoC resolution passed on 11.02.2020 with 94.03% voting share on the premise that since two resolution plans have already come before the CoC for consideration, in the event extension is given, there is every livelihood of approving resolution plan by the CoC, in view of the reason given by the CoC, we are of the view that this extension is given then there is every possibility for approval of resolution plan therefore CIRP period is extended for another 90 days w.e.f. 29.02.2020.

Accordingly, application is hereby allowed.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

04.03.2020
Ritu Sharma